

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 309

IA-521/2024

In

IB-656(ND)/2022

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd. Petitioner/Applicant

Vs.

Piyush Rastogi. Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Vishal Ganda, Ms. Devina Bhandari, Advs.

For Respondent :

ORDER

IA-521/2024

Pleadings are complete.

List the matter for arguments **on 29.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)